

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42107 of 2015

(Arising out of Order-in-Original No. 11/2015-(ST-COMMR.) dt. 02.07.2015 passed by the Commissioner of Central Excise, No.1, Foulk's Compound, Anai Road, Salem)

Shri M. Sekar, Managing Director

: Appellant

M/s. Swathy Smart Cards Hi-Tech Pvt. Ltd.,
A1/B2, M.K.S. Complex, Bharathi Street,
Opp. Gowri Theatre, Five Roads, Salem – 636 004

VERSUS

The Commissioner of Central Excise & Service Tax, : Respondent

No.1, Foulk's Compound, Anai Road,
Salem – 636 001

APPEARANCE:

Shri S. Venkatachalam, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40970 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)